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PUNJAB LAWS

'THE PUNJAB LAWS ACT, 1872.

[ACT IV or 1872].

[28th March, 1872.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1872	1V	The Punjab Laws Act,	Rep. in part, Act I of 1878 Rep. in part, Act VI of 1878 Rep. in part, Act X of 1879 Rep. in part, Act X of 1882 (when extended to the Punjab) Rep. in part, Act X of 1882 Rep. in part, Act X of 1882 Rep. in part, Act X VII of 1887 Rep. in part, Act VIII of 1890 Rep. in part, Punjab Act II of 1903 Rep. in part, Punjab Act II of 1905
			Rep. in part, Act III of 1907 Rep- in part, Punjab Act 1 of 1910 Rep. in part, Act XVII of 1914 Rep. in part, Act IV of 1922 Rep. in part and amended Act XII of 1878 ² Act XII of 1891 Act VII of 1895 Amended, Act XV of 1875 Amended, Act XXIV of 1881 Amended, Punjab Act IV of 1900 Amended, Punjab Act IV of 1914 Amended, Punjab Act II of
			Amended in part, Government of India (Adaptation of Indian Laws) Order, 1937 Rep. in part, by Punjab Act V of 1941 Amended in part, by the Indian Independence (Adaptation of Central Acts and Ordinances) Order, 1948 Amended in part, by the Adaptation of Laws Order, 1950 Amended in part, by the Adaptation of Laws (No. 2) order 1956 Amended by the Adaptation of laws (No. 2) order 1956 Amended by Punjab Act No. 15 1961 Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of laws on State and Concurrent Subject) Order, 1968.

¹For Statement of Objects and Reasons, see "Gazette of India", 1871, Pt. V, p. 387, for Proceedings in Council, see ibid, 1871, Supplement, pp. 1003, 1292, 1296 and 1542; and ibid, 1872 Supplement, p. 303.

²Section 7 of Act XII of 1878, prescribes penalty for breach of rules under Act IV of 1872, see foot-note on page 74 infra.

²For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1961, pages 168.

An Act for declaring which of certain rules, laws and regulations have to the force of law in the Punjab and for other purposes.

Preamble.

Whereas certain rules, laws and regulations, made heretofore for the Punjab, acquired the force of law under the provisions of section 25 of the 'Indian Councils Act, Vict. 1861; and whereas it is expedient to declare which of the C. 67. said rules, laws and regulations shall henceforth be in force in 'Punjab, and to amend, consolidate or repeal others of the said rules, orders and regulations; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Punjab Laws Act.

Local extent.

2. It extends to the territories ³[which immediately before the 1st November, 1956 were comprised in the ⁴(States) of ⁵(Punjab) and (Delhi)], but not so as to alter the effect of any regulations made for any parts of the said territories under the ¹Statute 33, Vict., cap. 3, section 1;

And it shall come into force on the first day of June, 1872.

Commencement.

3. The Regulations, Acts and orders specified in the First Schedule hereto annexed are in force in the *[territorries to which this Act extends] to the extent specified in the third column of the said Schedule.

Enactments in force.

4. [Enactments repealed.] Repealed Act XVII of 1914, s. 3 and Second Sch.

CIVIL JUDICATURE.

Decisions in cer
[5. In questions regarding succession, special protain cases to be perty of females, betrothal, marriage, divorce, dower, Native law.

¹Repealed by the Government of India Act, 1919. ²Substituted for "East Punjab" by Adaptation of Laws Order, 1950. The words "East Punjab" had been substituted for "the Punjab" by the Indian Independence (Adaptation of Central Acts and Ordinances) Order, 1948.

⁸Substituted for the words "constituting the States of Punjab and Delhi" by the Adaptation of Laws (No. 2) Order, 1956.

⁴Substituted by ibid, for the words "States of Punjab and Delhi".

⁵Substituted for the old section by the Punjab Laws (Amendment) Act, 1878 (XII of 1878), section 1.

adoption, guardianship, minority, bastardy, family relations, wills, legacies, gifts, partitions, or any religious usage or institution, the rule of decision shall be-

- (a) Any custom applicable to the parties concerned, which is not contrary to justice, equity or good conscience, and has not been by this or any other enactment altered or abolished, and has not been declared to be void by any competent authority;
- (b) the Muhammadan law, in cases where the parties are Muhammadans, and the Hindu law, in cases where the parties are Hindus, except in so far as such law has been altered or abolished by legislative enactment, or is opposed to the provisions of this Act, or has been modified by any such custom as is above referred to.l
- 6. In cases not otherwise specially provided for, the Decisions in Judges shall decide according to justice, equity and good cially provided conscience.
- 7. All local customs and mercantile usages shall be Local customs mercantile regarded as valid, unless they are contrary to justice, usages when equity or good conscience, or have, before the passing of valid. this Act, been declared to be void by any competent authority.

hority.							1	*				*		
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	*		*		*		1			•		*.		
8.				*		*		1	*		*		٠.	
8-A.		*		*		*		1	*		*		•	
8-B.				*		*		1	*				٠.	
8-C.		7												

PRE-EMPTION.

9 to 20.

²Repealed by Punjab Act II of 1905, section 2(1).

¹Sections 8, 8-A, 8-B and 8-C, substituted for the original section 8 by section 2 of the Punjab Jagirs Act, 1900 (Punjab Act IV of 1900), were repealed together with the heading thereto by the Punjab Jagirs Act 1941 (Punjab Act V of 1941) section 13 Act 1941 (Punjab Act V of 1941), section 13.

21. [Copy of decrees affecting land to be forwarded to Deputy Commissioner.) *

INSOLVENCY.

22 to 32

33. [Saving of previous insolvency proceedings.]

Minors and the Court of Wards.

34 to 38.

39. The provisions of the Indian Penal Code, with xLv of Indian Code to apply to the exception of Chapter VI, shall be applicable to all 1860 ted previous to offences committed before first January, 1862, in territory which was, at the time of the commission of such 1st January. 1862. offence, subject to the '[Central Government]:

Provided that nothing contained in this section shall Saving of privileges conferred affect any privilege conferred on certain Chiefs in "Union in certain Chiefs. Territory of Chandigarh], by the [Central Government], or by the Board of Administration for the affairs of the [Union Territory of Chandigarh], nor any indemnity or pardon granted by competent authority.

Power to estab-°[39-A. The '[Central Government] may establish a lish system of village watchmen system of village-watchmen or municipal watchmen in any municipal watchmen, and to make rules

Prepared by Act XVII of 1887, schedule.
Repealed by Act III of 1907, schedule.
Repealed by Act XII of 1891, schedule.
Repealed by Punjab Act II of 1905, schedule.

Unrepealed Central Acts, Vol. I.

⁶Substituted for the words "State Government of Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State

Punjab Reorganisation (Chandigarn) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

"Substituted by ibid for the word "Punjab".

"Substituted for the words "Governor-General in Council" by the Government of India (Adaptation of Indian Laws) Order, 1937.

"Sections 39-A to 39-G were inserted by Act XV of 1875, section 2. Oiginal sections 39-A and 39-B were substituted by the present sections 39-A and 39-B by the Punjab Laws (Amendment) Act, 1881 (Act XXIV of 1881), section 2.

part of the territories under its administration, and in furtherance of this object may, form time to time, make rules to provide for the following matters:—

- (a) the definition of the limits of watchmen's beats;
- (b) the determination of the several grades of watchmen, and the number of each grade to be appointed to each beat;
- (c) the appointment, suspension, dismissal and resignation of watchmen of each grade;
- (d) the equipment and discipline of, and the control and supervision over, such watchmen;
- (e) the conferring upon them, and the exercise by them, of any powers and the enjoyment by them of any protection or privilege, which may be exercised and enjoyed by a policeofficer under any law for the time being in force;
- (f) the performance by them of such duties relating to police, sanitation or statistics, or for the benefit of the village communities or municipalities within their respective beats, as the [Central Government] thinks fit;
- (g) the exercise of authority over, and the rendering of aid to, such watchmen by headmen of the villages or members of the Municipal Committees of the towns comprised in their respective beats;
- (h) the performance, by the headmen of villages comprised in the beat of any watchman, of any of the duties of a village-watchman in aid of, or substitution for, such watchman;
- (i) the exercise, by such village-headmen for the purposes referred to in clauses (g) and (h), or by members of Municipal Committees for the purposes referred to in clause (g) of this section, of any of the powers, and the enjoyment by such headmen or members of any

¹Substituted for the word "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

privilege or protection, of a village-watchman, or a municipal watchman, as the case may be;

- (j) the determination of the rate at which, and the mode in which, watchmen shall be paid, and, in the case of village watchmen, of the mode in which their pay, the expenses of their equipment, and other charges connected with the village-watchmen-system shall be provided for, whether out of cesses or funds already leviable or available in the villages comprised in the beat, or by a special tax in money or kind to be imposed on any class of persons residing or owning property in, or resorting to, such villages, or partly in one of these ways and partly in the other;
- (k) the collection with or without the aid of the village-headmen, and by any process available for the realisation of the land-revenue, of any tax imposed under clause (j) of this section, and the application of, and the mode of accounting for, the same, and generally for;
- (1) the efficient working of the system of village watchmen or municipal watchmen:

Provided-

- 1st, that the rules to be made regarding the appointment of village-watchmen shall allow to the headmen of the villages comprised in the beat to which such a watchman is to be appointed a power of nomination, to be exercised in such a manner and subject to such reasonable conditions as may be prescribed by such rules;
- 2ndly, that the rules to be made under clause (j) of this section with regard to village-watchmen shall include provisions for recording and securing due consideration of the views and opinions on the matters therein referred to of the headmen of the villages comprised in each beat.

39-B. Every person is bound to render to a village Obligation to watchman, or municipal watchman, or village-headman and headmen. discharging the duties of a Police-officer under the rules made hereunder, all the assistance which he is bound to render to a Police-officer.

Any person who obstructs such watchman or headman Person obs-in the discharge of such duties may be arrested without tructing watch-man or headman warrant by a Police-officer or by any watchman or village may be arrested headman empowered in this behalf by the '[Central Gov-without warrant. ernment.].

²[39-C. Whenever it seems to the ¹[Central Govern-Power to direct local taxation for ment] expedient that the duties of watch-and-ward and payment of police other internal police-service of any town or village not enrolled under comprised within the limits of a municipality or within the Act V of 1861. limits of a village-watchman's beat as defined under the power conferred by section 39-A should be performed by Police-officers enrolled under Act V of 18613, the '[Central Government] may direct that the said service shall be so performed, and may also, * * * * * direct that the charges for the time being fixed by such Government on account of such service shall be defrayed by taxes to be levied in such town or village.

39-D. When the '[Central Government] has, under Notice of taxes proposed to section 39-C, directed that taxes shall be levied in any be levied. town or village, the Deputy Commissioner may from time to time issue a public notice in such town or village explaining the nature of the taxes he proposes to levy.

Any inhabitant of such town or village objecting to Objection the taxation thus proposed may, within fifteen days from the publication of such notice, send his objection in writing to the Deputy Commissioner.

to

After the expiry of fifteen days from the publication Procedure of the notice, the Deputy Commissioner may submit for thereon.

¹Substituted by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968 for the words "State Government".

²Ss. 39-C to 39-G were inserted by Act XV of 1875, s.2.

⁸Unrepealed Central Acts, Vol. I.

⁴The words "Subject to the control of the Governor-General in Council" were omitted by the Government of India (Adaptation of Indian Laws) Order, 1937. Indian Laws) Order, 1937.

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the information of the '[Central Government] a report of the proposal made by him. Such report shall contain specific mention of the objections (if any) urged to his proposal and his opinion on such objections.

No such tax shall be levied until it has, upon such report, been approved by the '[Central Government].

Power to fix 39-E. When any such tax has been so approved by the '[Central Government], the Deputy Commissioner may from time to time, subject to such rules consistent with this Act as the '[Central Government] may from time to time prescribe, determine the rates at which it is to be levied.

Power to make 39-F. The '[Central Government] may from time to rules for collection of taxes time make rules to provide for the collection of such taxes by any process available for the realisation of the land-revenue and to regulate the application and mode of accounting for the same.]

39-G. [Validation clause].

HONORARY POLICE-OFFICERS.

*[Central Government] may confer on any person any of the powers which may be Police officers. exercised by a Police-officer under any Act, for the time being in force, *[and may withdraw any powers so conferred].

TRACK LAW.

Trackers may 41. When an offence is, has been, or may reasonably call for assis-be supposed to have been committed, and the tracks of the persons who may reasonably be supposed to have committed such offence, or of any animal or other property reasonably supposed to be connected with such offence, are followed to a spot within the immediate vicinity of a village,

⁴Substituted by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1963, for the words "State Government".

Repealed by Act XII of 1891, Schedule.

**RAdded by the Punjab Laws (Amendment) Act, 1878 (XII of 1878),
section 5.

the person following such tracks may call upon any headman or village-watchman in such village to assist in carrying on the tracks.

42. If such headman or watchman do not forthwith Penalty for give such assistance, or if the inhabitants of such village tance or connivdo not afford full opportunity for search in their houses for ing at offence or the offenders, or if, from the circumstances of the case, escape. there shall appear good reason to believe that the inhabitants of such village, or any of them, were conniving at the offence or at the escape of the offenders, and such offenders cannot be traced beyond the village, the Magistrate of the District may, with the previous sanction of the Commissioner of the Division inflict a fine upon such village not exceeding five hundred rupees, except in the case of stolen property over five hundred rupees in value, in which case the fine shall not exceed the value of such property.

Limit to fine.

An appeal against all convictions under this section Appeal High Court to shall lie to the '[High Court of Punjab and Haryana].

The Magistrate may direct that the fine imposed Fine may be under this section or any part thereof shall be awarded to injured parties, and any persons injured by such offence in compensation for fee to tracker. such injury; and, in the case of stolen property recovered through the agency of a tracker, may direct that such property be not restored to its owner until he has paid to such tracker such fee, not exceeding one-fourth part of the value of the stolen property, as the said Magistrate deems fit.

SLAUGHTER OF KINE.

43. The slaughter of kine and the sale of beef shall Control of slaunot take place, except * * 2 * * subject to rules to sale of beef. be from time to time, either generally or in any particular instance, prescribed by the *[Central Government].

¹Substituted for the words "High Court of Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

²The words "with the consent and" were omitted by the Punjab Laws (Amendment) Act, 1878 (XII of 1878), section 6.

³Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects), Order, 1968.

44. No band of armed men shall enter into any city Control of en-* * * 1 * * * subject to rules to be try into towns of bands of armed or town, except from time to time, either generally or in any particular instance, prescribed by the 2[Central Government].

45. The Magistrate of the District may, if he considers Powers to that any band of foreign vagrants is likely to occasion a of Magistrate foreign vagrants breach of the peace or to commit any offence under the Indian Penal Code, prohibit such band from entering his district; or, if they are already in his district, may require them within a given time to leave it.

46. If any such band fail to comply with the orders etc., of band of the said Magistrate within the prescribed period, he shall failing to comp. of the said Magistrate within the prescribed period, he shall ly with Magis-report the matter to the 2[Central Government], and the [Central Government] may give such directions for the surveillance, control or deportation of such band as to it trate's order. seems fit.

MISCELLANEOUS.

47. No person shall cross any river or stream on a Crossing etreams on budys budy or inflated skin, nor shall have in his possession or custody any buoy or skin for the purpose of being used in or skins. crossing any river or stream, except * * 1 * to rules to be from time to time, either generally or in any particular instance, prescribed by the 2[Central Government].

48. No person shall make use of the pasturage or product of (Go- other natural product of any land being the property of the Use of pasturland. [Government] except with the consent and subject to vernment) rules to be from time to time, either generally or in any particular instance, prescribed by 'Ithe Government concerned].

49. [Growing, selling or keeping opinion.]

The words "with the consent and" were omitted by the Punjab

Laws (Amendment) Act, 1878 (XX of 1878), section 6.

2Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

*Substituted for the word "Crown" by the Adaptation of Indian

Laws Order, 1950. Substituted for the words "the Government for whose purpose the land is vested in His Majesty" by the Adaptation of Laws Order, 1950, First Schedule. ERepealed by Act I of 1878.

1[50. The 2[Central Government] may from time to time make rules as to the matters mentioned in '[sec-matters mentiontions 43 to 481 inclusive.

ed in sections 43

All existing rules upon such matters, which might have been made under this section had it been in force. shall be deemed to have been made hereunder.

Existing rules.

FRules made under this Act shall not be valid validity of rules unless1:-

Conditions hereafter under this Act.

- (a) they are consistent with the laws for the time being in force in the '[Territories to which this Act extends1:
- (b) they are published in the Official Gazette:

*[50B. If any person contravenes the provisions of Penalty for contravention of any rule made by the 2[Central Government] under this rules. Act, he shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to fifty rupees, or with both.]]

1Ss. 50, 50A and 50B were substituted for the original s. 50 by s. 3 of the Punjab Laws (Amendment) Act, 1875 (XV of 1875).

2Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) order, 1968.

For rules under s. 50 in conjunction with s. 50B, to regulate the use of pasturage and other natural products, see Punjab Gazette, 1900. Pt. I. p. 620, and ibid, 1003, Pt. I, p. 563.

*Substituted for the original reference by the Amending Act, 1891 (XII of 1891).

*Substituted for the words "All rules hereafter made by the Local Government under any power conferred by this Act shall be subject to the control of the Governor-General in Council and no such rules shall be valid unless" by the Government of India (Adaptation of Indian Laws) Order, 1937.

Substituted by the Adaptation of Laws (No. 2) Order, 1956, for the words "States of Punjab and Delhi.".

Clause (c) of section 50A was omitted by the Decentralization Act,

1914 (IV of 1914). Substituted by Punjab Act No. 15 of 1961.

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Republication of rules and orders,

empowered to issue under this Act, and all circulars issued by the 'High Court of Punjab and Haryana', shall be republished from time to time by the '[Central Government], and upon such republication, shall be arranged in the order of their subject-matter, and all such alterations or amendments as may have been made since the last preceding publication thereof, or may have become necessary or advisable, shall be embodied therewith, and upon such republication all such rules and circulars previously issued shall be repealed.]

52. Recovery of advances made by Government.1.

¹Substituted for the old section by Punjab Act I of 1910. ²Substituted for the words "High Court of Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968. ³Repealed by Act X of 1879.

SCHEDULE L1

ENACTMENTS DECLARED TO BE IN FORCE.

Explanation.-This schedule does not refer to any Act which is in its terms applicable to the Punjab, or which has been extended to the Punjab by competent authority.

No. and y ar	No. and y, ar Title					
*Reg. I of 1798	A Regulation to prevent Fraud and Injustice in Conditional Sales of Land under Deeds of bai-bil-waffa, or other Deeds of the same nature.	The whole, except such parts as relate to interest.				
* 4.3		0 0				
*Reg. XVII of 18.6	province of Benares the Rates of interest on future Loans and Provisions relative thereto, contained in Regulation XV, 1793; also for a general extention of the period fixed by Regulations 1, 1793, and XXXIV, 1803, for the redemption of Mortgages and Conditional Sales of Land, under Deeds of bai-bil-wuffa, Kutcubaleb, or other similar designation					
	Rules for the conservancy of Forests and Jungles in the Hill Destricts of the Punjab Territories Sanctioned by the Governor-General in Council in letter of the Secretary to the Government of India No. 1789 detectable of India No. 1789	The whole				

SCHEDULE II [Enactm, nr Repealed by Act XVII of 1914]

As so much of Act IV of 1872 as related to Bengal Regulations V of 1817 and XX of 1825 and Acts XL of 1858 and XVII of 1861 was repealed by Acts VI of 1878, X of 1882, VIII of 1890 and XII of 1891, respectively, the references to those Regulations and Acts in this Schedule are omitted.

India, No. 1789, dated 21st May

2See the Transfer of Property Act, 1882 (4 of 1882) Ss. 1, 2 and

Schedule.

*So much of the first Schedule as relates to Bengal State Offences Regulations, 1804 (Regulation X of 1804) was repealed by Act IV of 1922.

*Entry relating to Bengal Regulation 3 of 1818 was omitted by Act 42 of 1953, section 4 and Schedule III.